

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 1171 of 2019**

**IN THE MATTER OF:**

**A.K. Alloys**

**...Appellant**

**Vs**

**Emrise Engineering Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:        Mr. Gulshan Kr. Sachdev and Mr. Prashant Mehru,  
   Advocates**

**For Respondent:     Mr. Mohit D. Ram, Advocate**

**ORDER**

**20.01.2020**        Learned Counsel for the Respondent states that the Appellant had filed Corporate Insolvency Resolution Process against M/s Flovel Valves P. Ltd. also and that matter has been settled between the Appellant and M/s Flovel Valves P. Ltd. He states that he will file a copy of the Application in that proceeding and the Settlement Order. Learned Counsel is permitted to file certified copies of those documents and the same may be filed before the next date of hearing.

List the Appeal in 'Orders category' on **3<sup>rd</sup> February.2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)